

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 5345/2013

M/S SHEETALA BARA LALAPUR CHANDMORI & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 3815/2023 - APPLICATION FOR SUBSTITUTION, IA No. 3817/2023
- CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.)

Date : 21-08-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
[IN CHAMBER]

For Appellant(s) Mr. Harshvardhan Jha, Adv.
Mrs. Yugandhara Pawar Jha, AOR
Mr. Aman Pathak, Adv.

For Respondent(s) Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.
Mr. Vinayak Mohan, Adv.

Mr. Arun K. Sinha, AOR

UPON hearing the counsel the Court made the following
O R D E R

The delay in filing substitution application is condoned.

Abatement, if any, is set aside.

Application for substitution to bring on record legal
representatives of deceased appellant No.2 is allowed.

Amended memo of parties be filed within two weeks.

(SWETA BALODI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)